CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT COURT SITTING AT BILASPUR

Centempt Petitien Ne. 3 ef 2006 in OA Ne. 480 ef 2005

Bilaspur, this the 31st day of August, 2006

Hen'ble Dr. G.C. Srivastava, Vice Chairman Hen'ble Mr. A.K. Gaur, Judicial Member

T.A. Rajakrishnan Inceme Tax Officer, Raipur (CG).

J. C.

Petitioner

(By Advecate - Shri Ranvir Singh Marhas)

Versus

K.M. Chandrashekhar, Secretary, Ministry of Finance, North Block, New Delhi - 110 001.

Respendent

(By Advecate - Shri Bhishma Kinger)

ORDER (Oral)

By A.K. Gaur, Judicial Member -

The validity of the order passed by the Tribunal dated 19.5.2005 in OA No. 480 of 2005 has been challenged before the Hon'ble High Court of M.P. in Writ Petition No. 7057/2006(S). The Hon'ble High Court vide its order dated 14.7.2006 has accepted the prayer for extension of time till the end of August, 2006 subject to payment of Rs. 1,000/- as cost.

- 2. We have carefully considered the order passed by the Hen'ble High Court and in our view, no wilfull disobedience of the order and direction of this Tribunal is apparent from the record.
- 3. In view of the above observation the contempt petition is dismissed. Notices issued are discharged.

(A.K. Gaur) Judicial Member

(Dr. G.C. Srivastava) Vice Chairman

"SA"